

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 2nd day of AUGUST 2004.

Original Application no. 782 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman
Hon'ble Mr. D.R. Tiwari, Member-A

Vinod Kumar Prajapati,
s/o Sri R.N. Prajapati,
R/o 97/1 Kazipur Road, Naini,
Allahabad.

... Applicant

By Adv : Sri B.B. Paul
Sri A. Paul

V E R S U S

1. Union of India, through Secretary, Ministry of Defence, Govt. of India, New Delhi.
2. Director General of Ordnance Services, MGO Branch, Army Head Quarter, New Delhi.
3. Commanding Officer/Commandant Central Ordnance Depot, Chheoki, Allahabad.
4. Vinod Kumarson, Fireman in Commandant COD, Chheoki, Allahabad through Commandant COD, Chheoki, Naini, Allahabad.
5. Ram Kishan, Fireman in Commandant COD Chheoki, Allahabad through Commandant COD Chheoki, Allahabad.
6. Mangal Singh, s/o R.S. Patel, Fireman in Commandant COD, Chheoki, Allahabad through Commandant COD Chheoki, Naini Allahabad.
7. Sri V.P. Sahi, Commandant COD, Chheoki, Allahabad.

... Respondents

By Adv : Sri S. Singh

RSQ

ORDER

By Hon'ble Mr. Justice S.R. Singh, VC.

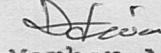
Heard sri B.B. Paul learned counsel for the applicant and sri S.K. Pandey brief holder of sri S. Singh, learned counsel for the respondents and perused the Original Application.

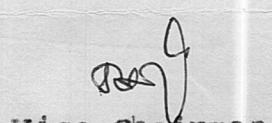
2. Challenge herein ^{✓ is h-2} the validity of selection dated 24.6.2004 for the post of Firemen in COD, Chheoki, Naini, Allahabad.

3. The applicant belongs to OBC category and has challenged the selection of respondents no. 4 to 7 who also belongs ~~✓~~ to OBC category. It is alleged that the applicant possesses the requisite qualification. It is further alleged that the representation dated 25.6.2004, according to the applicant, has not been disposed of.

4. It is submitted by the applicant's counsel that ends of justice shall be met, if the Competent Authority (respondent no. 3) is directed to consider and dispose of the representation preferred by the applicant within a period of 15 days from the date of receipt of copy of this order. ^{✓ We accordingly} It is made clear, that the representation shall be decided by a reasoned and speaking order, considering the points raised in the representation. It goes without saying that the impugned selection ^{✓ shall} abide by the decision taken by the Competent Authority on the representation preferred by the applicant ^{✓ of course, without prejudice to the right of the aggrieved person to challenge such decision.}

5. The OA is disposed of in terms of above direction with no order as to costs.


Member A


Vice-Chairman